

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

RAJYA SABHA

UNSTARRED QUESTION NO. 3958

ANSWERED ON 06/04/ 2023

BULLDOZING OF HOUSES BY POLICE AND MUNICIPALITIES

3958. DR. AMEE YAJNIK:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that there is no provision under any criminal law for bulldozing a house even if a very serious matter is being investigated by an agency;
- (b) if so, the details of cases taken suo motu by courts regarding bulldozing of houses by police and municipalities, State-wise; and
- (c) whether it is also a fact that police and municipalities used bulldozers to demolish houses without the permission of the court, if so, the details thereof and the details of punitive action against those officers?

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

(a) to (c): The Ministry of Home Affairs has informed that the “Police” and “Public Order” are State subjects under the Seventh Schedule to the Constitution of India.
